

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. Intervention Petition/14/2023 In C.A.(CAA)/153(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.04.2024**

**NAME OF THE PARTIES:- SRS Private Investment Powai Limited
Vs. Supreme Infrastructure India
Limited**
IN THE MATTER OF
Supreme Infrastructure India Limited

Section: Rule 11 of NCLT, Rule 32 230-232 of Companies Act, 2013

ORDER

Intervention Petition 14 of 2023:- Counsel, Dhruva Gandhi a/w Nidhi B Singh appeared for the Applicant and Counsel, Rohan Agarwal a/w Shrushti Relekar appeared for the Respondent/Original Petitioner. It has been pointed out by the Counsel for the Applicant that reply has not yet been filed despite sufficient opportunity has been granted. Counsel appearing for the Respondent seeks more time to file reply. Let reply, if any, be filed within a period of 10 days from today by serving an advance copy on the other side at least two days before the next date of hearing, subject to cost of **Rs. 10,000/-** to be deposited in the account of "**Bharat Kosh**", failing which right to file reply shall be forfeited. List this matter on **10.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)